

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1294  
ANSWERED ON:26.11.2009  
COMPETITION COMMISSION OF INDIA  
Mutterwar Shri Vilas Baburao

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether since the establishment of the Competition Commission of India (CCI), the Monopolies and Restricted Trade Practices Commission (MRTPC) has stopped functioning;
- (b) if so, the details thereof;
- (c) whether all the cases pending with the MRTPC stand transferred to the CCI;
- (d) if so, the numbers thereof; and
- (e) whether the CCI proposes to merge all the staff which were working with the MRTPC?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

- (a) & (b) The Monopolies and Restrictive Trade Practices Commission (MRTPC) has stopped functioning with effect from 14.10.2009 with the promulgation of Competition (Amendment) Ordinance, 2009.
- (c) No, Sir. As per the provisions of the Act, pending cases before the MRTPC stand transferred to Competition Appellate Tribunal and National Commission constituted under the Consumer Protection Act, 1986.
- (d) Does not arise.
- (e) The staff of MRTPC is assisting the Competition Appellate Tribunal in disposal of cases transferred to it from MRTPC.